

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 5
(IB)-1456/ND/2018
IA-567/ND/2021

IN THE MATTER OF:

Jatalia Global Ventures Ltd. ... Applicant/Petitioner
Vs
GokulEximPvt.Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 05.02.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

IA-567/ND/2021:

This is an application filed seeking restoration of the CP IB-1456/ND/2018 and list the application for final hearing in which the pleadings are complete. Learned Counsel states that on 15.12.2020 when the matter was listed for hearing, the applicant was not represented and order of dismissal came to be passed. Learned Counsel states that the applicant was unwell and was not able to remain present for giving instructions to the Counsel. The Applicant was given an impression that the matter would be settled.

We allow the application and order that IB-1456/ND/2018 be restored. Let the copy of order be served to the Learned Counsel for the Respondent/Respondent by the Learned Counsel of the Applicant.

List for final hearing on **18.02.2021.**

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

